

Schemes for Basic Amenities in Delhi

1610. SHRI KALKA DASS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of schemes for providing basic civic amenities to the residents of Jhuggi Jhompri Clusters, Slum Katras and resettlement colonies in operation in the Union Territory of Delhi;

(b) how much amount was spent for providing these amenities in last three years;

(c) the budgetary provisions of expenditure to provide basic civic amenities during the year 1990-91; and

(d) the likely time by which the basic civic amenities are proposed to be provided to all Jhuggi Jhompri Clusters, Slum Katras, resettlement and unauthorised colonies in the Union Territory of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) As per statement enclosed.

(d) The provision of basic amenities in the J.J. Clusters and Slum Katras is a continuing process. Work is taken up in a phased manner depending upon the availability of funds every year. 67 unauthorised colonies have been provided with water supply and it has been extended in 97 other such colonies through hydrants. No definite time frame can be laid down for these items of work.

All the 44 Resettlement colonies have been given piped water supply. Sewerage system is functioning in 16 colonies and works are going on in 9 others. An action plan has been drawn up to provide sewerage system in all the Resettlement colonies by March, 1995.

STATEMENT

<i>Name of the scheme</i>	<i>Amount spent in last 3 years</i>	<i>Budget provision 1990-91</i>
1	2	3
I. Schemes administered by Delhi Development Authority (Slum Wing)		
J.J. Clusters		
	<i>(Rs. in lakhs)</i>	<i>(Rs. in lakhs)</i>
1. Environment Improvement in Jhuggi Jhompri Clusters.	3,426.67	716.00
2. Pay & Use Jan Suvidha complexes containing toilets & baths including mobile toilet vans.	283.05	200.00
3. Providing built up facilities/halls/barat ghars/Basti-Vikas Kendras etc. in areas under the control of Slum Wing.	73.56	100.00
4. Upgradation of slums/J.J. Clusters and informal shelter by on-site relocation of Jhuggi Jhompri.	4.87	50.00
Slum Katras		
5. Environment Improvement in Urban Slums.	577.97	212.00
6. Structural Improvement of Katras	377.37	185.00

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II. Schemes administered by the Municipal Corporation of Delhi (including by DWS and S.D.U.)

Resettlement colonies

7. The Municipal Corporation of Delhi has prepared the scheme for providing additional facilities which include the following :	14,636.74	5,576.00
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(1) Roads, (2) Storm Water Drains, (3) Community Halls/ Centres, Barat Ghars and T.V. Rooms, (4) Electrification including street lighting, (5) Horticulture, (6) Sulabh Shauchalayas, (7) Conservancy/Sanitation services, (8) Augmentation of Sewerage/storm water pumping stations—Water Supply and (10) Sewerage including out-falls.

Aid to Institutions Run for Disabled Persons

1611. SHRI P. C. THOMAS: Will the Minister of WELFARE be pleased to state:

(a) whether a large number of applications for grant-in-aid for institutions run for disabled persons are pending;

(b) if so, the number of such applications;

(c) the details of applications which are from Kerala State and are pending for the last three years;

(d) the reasons for the delay in taking decision on these applications; and

(e) the steps proposed to be taken by the Government for disposal of these applications expeditiously?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) 90 applications received under the Scheme of Assistance to Voluntary Organisations for Disabled Persons are pending.

(c) No application from Kerala State is pending.

(d) and (e) Do not arise.

Alternative Plots in West Zone, Delhi

1612. SHRI SHIV SHARAN VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether stay orders have been issued by the court against the allotment of alternative plots by DDA in West Zone, Delhi;

(b) if so, the details thereof and whether this stay order applies on the change of location in respect of allotted plots;

(c) whether the Government have received any complaints about irregularities in the change of location of the alternative plots and allotment of plots by law commissioner without holding any draw; if so, the details thereof and action taken by the Government in this regard;

(d) whether LIG and MIG flats of DDA lying vacant in Northern and Western Zones, Delhi and are yet to be allotted, if so, the details thereof area-wise and colony-wise; and

(e) the number of out of turn allotment of houses and change of the location of alternative plots ordered by the Chairman, DDA during the last six months; and whether all these persons have been allotted houses and plots?